

WRITTEN ANSWERS TO QUESTIONS

AYURVEDIC COLLEGES

*32. **Shri M. L. Dwivedi:** Will the Minister of Health be pleased to refer to the reply given to starred question No. 349 asked on the 5th March, 1952 regarding Ayurvedic Teaching Institutions and also to the supplementary statement II showing action taken on assurances etc. given during the Fifth Session of Parliament and state:

(a) whether the question of status to be given to students after they finish their courses in Ayurvedic Colleges in the State of Uttar Pradesh, has since been decided;

(b) if the answer to part (a) above be in the affirmative, what it is; and

(c) if the answer to part (a) above be in the negative, by what time, the decision is likely to be arrived at?

The Minister of Health (Rajkumari Amrit Kaur): (a) to (c). The required information has been called for from the Uttar Pradesh Government. It will be laid on the Table of the House in due course.

AIR SERVICE TO KABUL

*34. **Sardar Hukam Singh:** (a) will the Minister of Communications be pleased to state whether the discussions between Civil Aviation Officers of India and Pakistan in respect of the dispute over Indian Air Service to Kabul across Pakistan territory have ended in some concrete understandings?

(b) If so, what are the main terms of agreement?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes.

(b) To enable India to operate air services to Afghanistan across the prohibited area in West Pakistan, the Government of Pakistan have agreed to open two corridors across that territory. The routes agreed are—

- (1) India—Lahore—thence along a 20-mile wide corridor on a direct flight towards Kandahar but with right of the Indian aircraft on leaving Pakistan territory to fly direct to Kabul, and
- (2) India—Karachi—thence along a 20-mile wide corridor on a direct flight to Kandahar.

Pakistan has also agreed to release for export to Afghanistan sufficient aviation fuel to enable Indian aircraft to re-fuel there.

INTEGRATION OF AIR TRANSPORT COMPANIES

*35. **Sardar Hukam Singh:** (a) Will the Minister of Communications be pleased to state whether Government propose to take over all the Air Transport Companies in India in the near future?

(b) If so, are they proposed to be run departmentally or a separate corporation is contemplated to be set up?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) and (b). Government propose to set up Statutory Corporations for operating all scheduled air services. A Bill to enable this to be done will be introduced in the House during this session.

INDUSTRIAL DISPUTES

*37. **Pandit Munishwar Datt Upadhyay:** Will the Minister of Labour be pleased to state:

(a) whether Government are contemplating replacement of compulsory adjudication by collective bargaining in respect of industrial disputes; and

(b) the annual cost of the establishment and working of the machinery set up for adjudication of industrial disputes?

The Minister of Labour (Shri V. V. Giri): (a) Government are considering, in consultation with all the parties concerned, how best to give a fillip to the principle of collective bargaining and correspondingly to reduce the use of compulsory adjudication in the settlement of industrial disputes.

(b) So far as the Central Government is concerned, the annual cost of the establishment and working of the machinery set up for adjudication of industrial disputes comes to about Rs. 3,20,000. Information regarding State Governments is not available.

PRIVATE WORK FROM RAILWAY PORTERS

*42. **Shri Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) whether station masters and other Railway officials take private work from the licensed railway porters without payment;

(b) whether Government have received a representation from the licensed